THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, 15th May, 2025

No. HCM II/82/2016/Estt/66: In pursuance of the Full Court Resolution dated 4th April,2025, the Hon'ble High Court of Meghalaya, in exercise of the power conferred under Article 235 of the Constitution of India read with clause (a) of Rule 7 of the Meghalaya Higher Judicial Service Rules,2015 is pleased to promote the following Grade-II Judicial Officers of the Meghalaya Judicial Service to Grade-I (Entry Level) of the Meghalaya Higher Judicial Service w.e.f. 1st June,2025:

- 1. Shri Daniel.S.Marbaniang,
- 2. Shri Chisak, G. Momin and
- 3. Smti Evalene Shabong.

The pay scale of the above Judicial officers is fixed at Level J-5 as per Table 1 of the Office Memorandum No.LJ(A)50/2002/Pt.V/94 dated 26.08.2022 issued by the Government of Meghalaya, Law Department.

REGISTRAR GENERAL

Memo No. HCM.II/82/2016-Estt/66-A

Dated 15th May,2025

Copy to:-

- 1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya for favor of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for favor of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya for favor of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice B.Bhattacharjee , Addl. Judge, High Court of Meghalaya for favor of kind information of His Lordship.

- 5. The Member Secretary, Meghalaya State Legal Services Authority for kind information.
- 6. The Director, Meghalaya State Judicial Academy, for kind information.
- 7. The Commissioner and Secretary to the Govt. of Meghalaya, Law Department for favour of kind information and necessary action.
- 8. All District & Session Judges, Meghalaya.
- 9. The Registrar (Admin), High Court of Meghalaya for kind information.
- 10. The Registrar (Judicial Service), for favour of kind information and necessary action.
- 11. All concerned Judicial Officers for favour of kind information and necessary action.
- 12. The Accountant General (A&E), Meghalaya, Shillong for information and necessary action.
- 13. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
- 14. The Treasury Officer Baghmara/Nongstoin/Jowai/Nongpoh/Shillong/Tura/ Resubelpara for information and necessary action.
- 15. The System Analyst, High Court of Meghalaya for uploading the notification in the official website.

16. Office copy.

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